but we are trying to get it and certain improvement is there but I do agree with the hon. Members much more is to be made and particularly I am concerned about the complaints and about the shortages. If any hon. Members bring them to my notice, I can assure them that I will look into them and corrective action will be taken.

DEPUTY-SPEAKER: MR. House now stands adjourned till 2-05 p.m.

## 13.05 hrs.

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The Lok Sabha adjourned for Lunch till five minutes part Fourteen of the clock.

The Lok Sabha re-assembled after lunch at seven minutes past Fourteen of the clock.

[MR. DEPUTY-SPEAKER in the Chair] MATTERS UNDER RULE 377

(i) CONSTRUCTION OF A BRIDGE OVER YAMUNA RIVER IN DELHI NEAR INTER-STATE BUS TERMINAL.

SHRI H.K.L. BHAGAT (East Delhi): With your kind permission, I raise the following matter of urgent public importance.

It is a matter of regret that the construction of a new bridge over the Yamuna river in Delhi near the inter-State bus terminal which was sanctioned by the Congress Government in 1976, has not started yet, causing great and continued hardship and inconvenience to lacs of people and thousands of vehicles, which have to cross Yamuna every day due to traffic jam and congestion. Construction bridge on priority basis is a necessity not only for the people living in trans-Yamuna area, the people of Delhi but also people of Uttar Pradesh and other areas States. Urgent attention of the Government to the matter is required. The work should start quickly and a time-bound programme for completion of the bridge should be fixed.

(ii) ERA SEZHIYAN COMMITTEE REPORT ON THE WORKING OF LIC.

SHRI R.K. MHALGI (Thane): The Era Sezhiyan Committee appointed by the Government to review the working of LIC has submitted their report long ago. The Committee have made a number of important and useful suggestions and recommendations.

Lakhs of LIC policy holders are waiting for the decision to be taken by the Government thereon. The recommendations of group-term policy shall receive well as it provides a kind of block insurance to large section of people in the un-organised sector.

I, therefore, urge upon the Government to take as immediately as possible the decision on the said Committee's Report or at least on some of the important recommendations of the Report.

(iii) DRINKING WATER PROBLEM RAJASTHAN.

श्री दौलत राम सारण (चुरू): राजस्थान के अधिकांश भागों में दी वर्षी से भयकर प्रकाल है। कुछ स्थानों में 3-4 वर्ष से अकाल है। यह अकाल वर्षा की कमी के कारण हैं। वर्षा के ग्रभाव के कारण मनुष्यों ग्रीर पशुग्रों के लिए पीने के पानी की गम्भीर समस्या है। राजस्थान के लगभग 34,000 गांवों में से 24,000 गांवों में पीने के पानी की कमी है। 11,000 गांवों में पीने योग्य पानी ही नहीं है। वहां खारा पानी है, जहरीला ग्रथवा ग्रस्वास्थ्यकर पानी हैं। लाखों पशु जहरीला पानी पी कर प्रतिवर्ष मर जाते हैं भौर ग्रस्वा-स्थ्यकर पानी पीने से भ्रनेक क्षेत्रों में कुँबड़ापन ग्रादि ग्रसाध्य रोगों हजारों लोग पीड़ित हैं। पानी के भ्रभाव से पीड़ित इन गांवों के लोग पांच से दस मील की दूरी से प्रतिदिन ऊंटो पर पीने के लिए पानी लाते हैं भ्रथवा गांवों को खाली करके पानी वाले स्थानों **पर चले** जाते हैं।

केन्द्रीय सरकार की सहायता राज्य सरकार द्वारा निर्मित ग्राम जल 30I जल प्रदाय योजनायें ग्रामवासियों ग्रीर उनके पशुद्रों को पीने कीपानी की सुविधा प्रदान करने में बिल्कुर ग्रसफल हैं। ये योजनाएं दोषपूर्ण होने के कारण पूरे पानी की पूर्ति नहीं कर पाती। इन योजनाधों में पिछली जन गणना के श्राधार पर केवल मनुष्यों के लिएही पानी का ग्रनुमान लगाया गया है। मनुष्यों की बढ़ी हुई संख्या भी योजना अनुमानों से कहीं अधिक है और पशुत्रों को तो इन योजनाश्रों में बिल्कुल ही शुमार नहीं किया गया है। परन्तु ग्रामवासियों की ग्राय के खास साधन पशु ही हैं। लगभग पांच पशु प्रति व्यक्ति का ग्रीसत है। इन के लिए इन ग्रामीण जल प्रदाय मोजनाम्रों में पानी की व्यवस्था का कोई प्रावधान नहीं किया गया है। कहा जाता है कि केवल मनुष्यों के लिए ही पानी दिया जा सकता है, परन्तु जिन गांबों में ये योजनाएं बनाई गई हैं, उन में पशुग्रों को पानी पिलाने का ग्रन्य कोई स्रोत नहीं है भीर इन पशुद्रों के बिना ये ग्रामवासी जिन्दा नहीं रह सकते, क्योंकि उनकी **ब्राजीविका के ये पशु ही ब्राधार हैं।** उनके सामने पानी का संकट जल प्रदाय योजना वाले गांवों में समाधान के स्थान पर भौर गम्भीर हो गया है। भ्रनेक योजनाधों के स्रोत ही समाप्त हो गए हैं। कई योजनाग्रों में सम्मिलित गांवों तक पानी पहुंचा ही नहीं है, जबिक योजना बने हुए कई वर्ष बीत चुके हैं। श्रधिकांश योजनाश्रों में मशीन की खराबी बिजली की कमी, डीजल का ग्रभाव या भ्रन्य कारण बता कर ये भ्रनेक दिनों तक बन्द पड़ी रहती हैं। उसके

समाधान के लिए बनाई गई दोषपूर्ण

मामीण जल प्रदाय योजनामों में सुधार

कर के योजना भ्रनुमानों में मनुष्यों की

बढ़ी हुई संख्या भीर पशु संख्या की

सम्मिलित कर के जल प्रदाय के लिए सही योजनाएं बनाई जाएं ग्रीर पुरानी योजनाम्रों में इस संशोधन को पूरा कर के उन्हें ठीक किया जाए। तभी ये योजनाएं पानी की समस्या का समाधान करने में सफल एवं उपयोगी हो सकती हैं।

मैं ग्राशा करता हूं कि इस गम्भीर समस्या का समाधान किया जाएगा।

(iv) PROBLEMS OF COCOONS AND LAC GROWERS IN BIHAR

SHRI N.E. HORO (Khunti): Lakhs of Tribals and other weaker sections of the population in Chotanagpur plateau region are engaged in rearing silk cocoons and stick lac. These two items are export commodities and earn considerable foreign exchange for the country .

Silk cocoons and lac are grown on trees which generally backing to Go-Tribal and other vernment forests. communities had traditional rights to rear them freely without any interference from the Forest Department. In Bihar these traditional rights were recorded rights in the Record of Rights of tenants.

Now, the Government of Bihar in the Forest Department have put restrictions on rearing Cocoon and Lac and are demanding rearing fees.

The Tribals and other growers of Cocoon and Lac are facing financial loss due to erratic market prices controlled by the traders and middlemen. Many growers have taken loans from Banks and they are in arrears in repayment of loans. The growers are not getting remunerative prices and they are compelled to sell their produce of cocoon and lac at throw away prices at great financial loss to them.

I draw the attention of the Commerce Ministry to these facts and demand-